The

Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022'

In exercise of the powers conferred by sub-section (1) of Section 84 read with sub-section (4) of Section 43C of the Arbitration and Conciliation Act, 1996 (26 of 1996), the Central Government hereby makes the following rules, namely—

- 1. Short title and commencement.—(1) These rules may be called the Arbitration Council of India (Travelling and other Allowances Payable to Part-time Members) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
 - **2. Definitions.**—(1) In these rules unless the context otherwise requires,—
 - (a) "Act" means the Arbitration and Conciliation Act, 1996 (26 of 1996);
 - (b) "Part-time Member" means a Member of the Council appointed under clause (f) of sub-section (1) of 43C of the Act.
- (2) All other words and expressions used in these rules and not defined but defined in the Act shall have the same meanings respectively assigned to them in the Act.
- **3. Monthly allowance.**—(1) A Part-time Member shall be entitled to receive a consolidated sum of fifty thousand rupees per month.
- **4.** Conveyance allowance.—(1) A Part-time Member shall be entitled for an amount of two thousand rupees or the actual expenses incurred by him for attending a meeting of the Council.
- (2) A Part-time Member shall be entitled to travelling allowance, daily allowance as per the Department of Expenditure, Ministry of Finance OM No. 19047/1/2016-E.IV, dated the 14th September, 2017, to discharge his duties outside his ordinary place of residence.
- (3) The official visits abroad by a Part-time Member shall be governed by the same provisions as are applicable to a Full-time Member of the Council.
- **5. Power to relax.**—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by an order, for the reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.
- **6. Residuary matters.**—Matters relating to Part-time Members, with respect to travelling and other allowance for which no express provision has been made in these rules, shall be referred by the Council to the Central Government for decision.

Ministry of Law and Justice (Deptt. of Legal Affairs), Noti. No. G.S.R. 529(E), dated July 9, 2022 and published in the Gazette of India, Extra., Part II, Section 3(i), dated 9th July, 2022, pp. 2-3, No. 491.